Execution Application No. 476/2009

In O.A. 547/2006

16.4.2010

Hon'ble Dr. A. K. Mishra, Member (A)

Appl: Sri A.C. Mishra. Resp: Sri S. Verma.

The learned counsel for the respondents submits that the direction dated 7.12.2007 passed in O.A. No. 547/2006 of this Tribunal has already been complied with. The respondent authority has considered the case of the applicant and rejected. In the circumstances, he submits that this application for execution of that order has become infructuous. The learned counsel for the applicant seeks liberty to challenge the rejection order.

In view of the above, this application is dismissed as infructuous with liberty to the applicant to challenge the rejection order of the competent authority.

Member (A)

cathy and colo street 6-4-60/0

Article 16-4-60/0